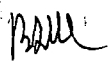


**07.04.2010****CP 04/2010 (OA No. 512/2003)**

Mr. P.N. Jatti, Counsel for applicant.

Mr. R.L. Agarwal, Sr. Superintendent, RMS Jaipur, who is present in the court has brought to our notice a copy of the ~~the~~ order dated 05.04.2010, perusal of which reveals that directions given by this Tribunal has been complied with. This fact is also not disputed by the learned counsel for the applicant. The copy of the order dated 05.04.2010 is taken on record.

In view of what has been stated above, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

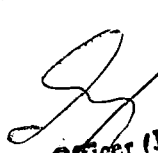
  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ

Section Officer (Judicial)  
Central Administrative Tribunal  
Jaipur Bench, JAIPUR

दिनांक 16/4/10 के आदेशानुसार मेरी  
मामा अति में दिनांक 19/4/10  
का भाग-10 न नष्ट किये गये।

  
Section Officer (Judicial)  
Central Administrative Tribunal  
Jaipur Bench, JAIPUR

copy given vide

No 554 &amp; 555

8/4/10

J